

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 18

C.P. (IB)/316(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 11.07.2024

NAME OF THE PARTIES: BANJARA RESORTS PRIVATE LIMITED V/s
PSC PROPERTIES PRIVATE LIMITED
Section 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Adv. Bhanu Chopra a/w Adv. Sagar Parab for the Operational Creditor is present and Adv. Saurabh Kokane for the Petitioner is also present.
2. Ld. Counsel for the Operational Creditor submits that they have received an offer via email stating the intention of the Corporate Debtor to settle. He further submits that to show their bone-fide, they have enclosed a cheque.
3. However, the counsel for the Corporate Debtor seeks some time to have its offer finalized.
4. List this matter on **30.07.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/Neeraj/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)